

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 30/TL/2022**

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of inter-State transmission licence to Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents : ReNew Solar Power Private Limited and 2 Ors.

**Petition No. 31/AT/2022**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to inter-State Transmission System to be established and operated by Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents : ReNew Solar Power Private Limited and 2 Ors.

Date of Hearing : 22.2.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Apoorva Misra, Advocate, KTL  
Shri Venkatraman, KTL  
Shri Ketan Patil, KTL  
Shri Prateek Mohan Rai, KTL  
Shri P. S. Hariharan, RECPDCL  
Shri Partha Sarathi Das, CTUIL  
Shri Bhaskar Laxmanrao Wagh, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Cases were called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to the Petitioner to establish 'Transmission System for evacuation of power from RE Projects in Osmanabad area (1 GW) in Maharashtra' (for short, 'the Project') and for adoption of transmission charges discovered pursuant to tariff based competitive bid process in respect of the Project. Learned counsel submitted that pursuant to the bid process conducted by



Bid Process Coordinator ('BPC'), REC Power Development and Consultancy Ltd., a consortium of IndiGrid 1 Limited and IndiGrid 2 Limited was declared as the successful bidder and was issued Letter of Intent ('LoI') on 30.11.2021. Learned counsel submitted that in terms of the provisions of RfP and LoI, the Petitioner was required to complete certain activities including approaching this Commission within 10 days from the date of issuance of LoI. However, the said timeline had been subsequently extended by the BPC till 5.1.2022 vide letters dated 14.12.2021, 24.12.2021 and 4.1.2022 and, accordingly, the Petitioner has filed the present Petitions on 5.1.2022. He further added that the Bid Evaluation Committee vide its certificate dated 24.11.2021 has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Electricity Act, 2003 ('the Act') and that the levelised transmission charges discovered for the Project after e-reverse auction is acceptable.

3. In response to the query of the Commission regarding Scheduled Commercial Operation Date ('SCOD') of the Project, learned counsel for the Petitioner submitted that SCOD of the Project is 18 months from the effective date of the Transmission Service Agreement ('TSA').

4. In response to the another query of the Commission regarding requirement of entering into TSA with nodal agency i.e. CTU instead of LTTC(s) i.e. renewable energy generator in the present case, the representative of BPC informed that the bidding in the present case had been conducted on the basis of the previous set of Standard Bidding Documents which provided for entering into TSA with LTTCs of the Project and not on the basis of revised Guidelines/ SBDs notified by Ministry of Power, Government of India on 10.8.2021.

5. The representative of CTU submitted that CTU has already furnished its recommendation for grant of transmission licence to the Petitioner for establishment of the Project under Section 15(4) of the Act.

6. After hearing the learned counsel for the Petitioner and the representatives of BPC and CTU, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petitions on the Respondents, immediately, if not already served and the Respondents to file their reply, if any, by 18.3.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 31.3.2022.
- (c) Parties to comply with the above direction within the specified timeline and no extension of time shall be granted.

7. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**